## CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

## O.A.No.395/97

Wednesday, this the 19th day of March, 1997.

## CORAM:

HON'BLE MR K RAMAMOORTHY, ADMINISTRATIVE MEMBER HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

- 1. Emmanual M George,
  Station Master Grade III,
  Ingur Railway Station,
  Southern Railway,
  Palghat Division.
- 2. Prakash V,
  Station Master Grade III,
  Mettupalayam Railway Station
  Southern Railway,
  Palghat Division.
- 3. S Sudheer, Station Master Grade III, Ettimadai Railway Station, Southern Railway, Palghat Division.
- 4. PD Peter,
  Station Master Grade III,
  Totiyapalaiyam Railway Station,
  Southern Railway,
  Palghat Division.
- 5. MA Johnson,
  Station Master Grade III,
  Totiyapalayam Railway Station,
  Southern Railway,
  Palghat Division.
- 6. Biju C,
  Station Master Grade III
  Ingur Railway Station,
  Southern Railway,
  Palghat Division.
- S Rajkumar,
   Station Master Grade III,
   Ingur Railway Station,
   Southern Railway,
   Palghat Division.
- 8. AK Sabu, Station Master Grade III, Southern Railway, Palghat Division.

- Applicants

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9. OS Sreejith,
Station Master Grade III
Vijayamangalam Railway Station
Southern Railway,
Palghat Division.

- Applicants

By Advocate Mr TC Govindaswamy

Vs

- The General Manager, Southern Railway, Headquarters Office, Park Town.P.O. Madras-3.
- The Chief Personnel Officer, Southern Railway, Headquarters Office, Park Town.P.O. Madras-3.
- 3. The Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.
- 4. Vinod Menon,
  Assistant Station Master,
  Southern Railway,
  Trichur. Respondents

By Advocate Mrs Sumathi Dandapani(for R.1 to 3)

The application having been heard on 19.3.97 the Tribunal on the same day delivered the following:

DRDER

HON'BLE SHRI AM SIVADAS, JUDICIAL MEMBER

Applicants are Station Masters in the Palghat Division. They submit that they had applied for transfer to Trivandrum Division, and that there are vacancies in the Trivandrum Division. They are aggrieved that 4th respondent who is Jower in priority for transfer has been transferred to Trivandrum Division ignoring their claims for transfer in a higher priority. Applicants have made a representation A-4. Learned counsel for applicants submits that applicants

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would prefer to make a representation to second respondent. They may do so within one month. If such a representation is received by the second respondent, he shall consider it and pass appropriate orders within three months of its receipt.

- Standing counsel submits that he will forward a copy 2. of the D.A. and a copy of this order to second respondent for compliance. We record the submission.
- 3. Application is disposed of as aforesaid. No costs.

Dated, the 19th March, 1997.

AM SIVADAS

JUD IC IAL MEMBER

K RAMAMOORTHY ADMINISTRATIVE MEMBER

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## LIST OF ANNEXURE

1. Annexure A4: A true copy of the Memorandum submitted by the applicants to the first respondent dated 1.11.96.

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